

19

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

RA NO. 128/2002 IN  
CP NO. 259/2001  
OA NO. 2163/2000

This the 30th day of December, 2002

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Constable Vikas Kumar No. 1351/W

(None).

Versus

Shri Kewal Singh & Another

(By Advocate: Sh. George Paracken)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Earlier CP was disposed of vide order dated 17.4.2002. Thereafter applicant has filed this review application wherein he has taken a ground that since 10 months has passed but the representation filed by the applicant has not been disposed of. That delay itself goes since CP has already been decided. *Applicant on the face of record* So there is no error to interfere and moreover there is no error apparent on the face of record, which may require to entertain the RA. RA is dismissed.

( KULDIP SINGH  
Member (J) )

*V.K. Majotra*  
( V.K. MAJOTRA )  
Member (A)

'sd'